

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1071(ND)2018

COARM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.05.2019**

**NAME OF THE COMPANY: M/s. State Bank Of India V/s. M/s. Shri Shyam
Ji Ahrico Exports Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Ilam Paridi, Advocate for RP

Present for the Respondent: Mr. Bharat Grotra, Advocate

ORDER

Ld. Counsel for the RP presses for disposal of his application in CA 326/2019 which is under Section 19(2) of the Code. It is submitted that despite various directions for providing the required details and to extend full cooperation, the Ex-Directors are not doing so. Vide order dated 11th April, 2019, this Bench has directed the Ex-Directors to be present in court, which they have disregarded. This is being viewed as delaying tactics and wilful disobedience of the order of this Bench. Their non-cooperation is highly deprecated. It would therefore be expedient to secure their presence. Bailable warrants in the sum of Rs. 20,000/- be issued against Mr. Surender Singh and Mr. Sumit Kumar Bindal returnable on 6th June, 2019. Complete details of their residence as well as any other

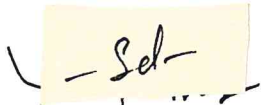
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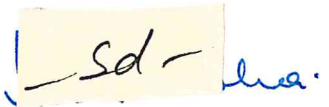
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address be provided to the Bench Officer to enable issuance of the bailable warrants to be executed through concerned police station. Dasti.

It is also submitted that the auditor has not prepared the balance sheets for FY 2017-2018, 2018-2019. Notice be issued to the Auditor returnable on 4th June, 2019. Dasti.

The representative of the Financial Creditor is being discharged for the time being.


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)